

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 301**  
IB-63(ND)/2024

**IN THE MATTER OF:**  
KAEFER PRIVATE LIMITED

**.....APPLICANT/PETITIONER**

**SECTION**  
**U/s 59 of IBC, 2016**

**Order delivered on 08.04.2024**

**CORAM:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Shivangi Ghosh, Mr. Rajendra Beniwal,  
Mr. Saksham Solanki, Ms. Richa, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Applicant has submitted that pursuant to the order dated 12.02.2024, notices have been served on the RoC, RD and Income Tax Department and filed proof and affidavit of service. No one has appeared on behalf of the Statutory Authorities. One week time granted to enable the Statutory Authorities for filing their respective reports.

List the matter on **01.05.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**